

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.192/MP/2023

Subject : Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a precondition for continuing its connectivity, then the same be permitted along with TGNARE.

Petitioner : Bharat Aluminium Co. Ltd. (BALCO)

Respondents : Central Transmission Utility of India Limited and Anr.

Date of Hearing : **18.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Hemant Singh, Advocate, BALCO
Shri Harshit Singh, Advocate, BALCO
Shri Nehul Sharma, Advocate, BALCO
Shri Shaurya Kumar, Advocate, BALCO
Ms. Alchi Thapliyal, Advocate, BALCO
Shri Swapnil Verma, CTUIL
Shri Ranjeet Rajput, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that Petitioner has moved IA No.83/2023 seeking an amendment to the present Petition to bring on record the subsequent developments, including the details of discussions held by CTUIL on 28th and 29th August 2023 wherein while addressing the issue of transition of the connectivity for Bulk Consumer having effective connectivity but not LTA, it was observed that such entities are excluded from transitioning under Regulation 37.6 of the GNA Regulations. Learned counsel accordingly, requested that the said IA be listed along with the present Petition.

2. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter and directed it to the list IA No.83/2023 along with the main Petition on **14.2.2024**. Meanwhile, the parties may complete their pleadings on the Petition as well as on the IA on or before 31.1.2024.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)